

[Shrimati Tarkeshwari Sinha]

1958 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

- (ii) Report on the working of the above Company (in liquidation) during the year ended the 31st December, 1958, prepared in terms of Section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-2796/61].

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Orissa Appropriation (Vote on Account) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 28th March, 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th March, 1961, agreed without any amendment to the Insurance (Amendment) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 20th March, 1961."

- (iii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Minimum Wages (Amendment) Bill, 1961, which has been passed by the Rajya Sabha at its sitting held on the 30th March, 1961."

MINIMUM WAGES (AMENDMENT) BILL

Secretary: Sir, I lay on the Table of the House the Minimum Wages (Amendment) Bill, 1961, as passed by Rajya Sabha.

ESTIMATES COMMITTEE

HUNDRED AND TWENTIETH AND HUNDRED AND TWENTY-SECOND REPORTS

Shri Dasappa (Bangalore): Sir, I beg to present the following Reports of the Estimates Committee:—

- (i) Hundred and twentieth Report on the Ministry of Commerce and Industry—Sindri Fertilizers and Chemicals Limited (Reports and Accounts).
- (ii) Hundred and twenty-second Report on the Ministry of Commerce and Industry—National Industrial Development Corporation Limited.

Shri T. B. Vittal Rao (Khammam): Sir, may I seek a clarification? A few days ago when the question of loss in production and the resultant loss in profit of Sindri Fertilisers came up, you were pleased to say that you would refer this matter to the Estimates Committee. Now, in spite of the fact that the Estimates Committee's Report on that has come, will that reference stand?